

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:6401

ANSWERED ON:12.04.2017

Contractual Appointments

Khalsa Shri Harinder Singh

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) whether the retired Government employees are being re-appointed on contractual basis;
- (b) if so, the details thereof along with the terms and conditions and the remunerations and other benefits/facilities provided to them;
- (c) whether the retired officers appointed on contractual basis could be given higher ranks and salaries; and
- (d) if so, the details thereof and the manner in which the interests of the serving employees eligible to higher post is protected?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office.
(DR. JITENDRA SINGH)

(a) The Government posts are to be filled in accordance with the recruitment rules. Wherever recruitment rules provide reemployment as a mode of recruitment or in cases of exigencies of work, retired Government servants are reappointed on contractual basis for a specific period.

(b) & (c): The Central Civil Services (Fixation of Pay of re-employed Pensioners) Orders, 1986 as amended from time to time govern the pay fixation of re-employed pensioners including the persons re-employed on contract basis, unless the contract provides otherwise.

(d): The interests of serving employees with regard to promotions/ financial upgradations to higher post are taken care of by the respective service rules/ regulations applicable to them.
